

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 106/TD/2021**

Subject : Application under Regulations 9(4) and 15(3)(a) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for down-gradation of Licence from Category III to Category V in the Financial Year 2020-21.

Date of Hearing : 25.6.2021

Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri P. K. Singh, Member

Petitioner : Shyam Indus Power Solutions Private Limited (SIPSPL)

Parties Present : Ms. Shagun Shrivastava, Advocate, SIPSPL

**Record of Proceedings**

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner, SIPSPL submitted that the present Petition has been filed seeking down-gradation of inter-State trading licence granted to the Petitioner from Category 'III' to Category 'V' under Regulations 9(4) and 15(3)(a) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 ('Trading Licence Regulations'). Learned counsel further submitted that the Petitioner fulfils all the requirements of Category V trading licensee and has already submitted the requisite details in support thereof including the Auditors Report for the year ending on 31<sup>st</sup> March, 2020 and the provisional balance sheet as on 30.11.2020.

3. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to file within a week the audited special balance sheet as on 10.3.2021 along with Auditor's Report, Schedules and Notes to the accounts in terms of Regulation 15(3) of the Trading Licence Regulations.

4. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**